

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 36

IA 1676/2024 IN C.P. (IB)/1807(MB)2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **07.05.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s TOPWORTH URJA &
METALS LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Dhruvad Vaghani and Adv. Gaurav Jain for Applicant present through VC.

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Ld. Counsel for the Resolution Professional informs that service has been affected on the MSEDCL and affidavit service shall be filed in two days. He is directed to inform the next date of hearing to the MSEDCL. Ad-interim relief shall continue till the next date of hearing. List this matter on Board on **21.05.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**